

statement showing the action taken or proposed to be taken on the recommendations made by the Commissioner for Scheduled Castes and Scheduled Tribes in his Report for the year 1955.

[Placed in Library. See No. S-205/57]

**COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS**

**FIFTH REPORT**

**Sardar Hukam Singh (Bhatinda):** I beg to present the Fifth Report of the Committee on Private Members' Bills and Resolutions.

**CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE**

**ACTION TAKEN ON ASSURANCE GIVEN IN CONNECTION WITH SWEEPERS' STRIKE IN DELHI**

**Shri Radha Raman (Chandni Chowk):** Under rule 197, I beg to call the attention of the Minister of Health to the following matter of urgent public importance and I request that he may make a statement thereon:

"The assurance given by the Minister of Home Affairs in connection with the Sweepers' strike in Delhi and the action taken thereon"

The Minister of Home Affairs (Pandit G. B. Pant): My colleague, the Minister of Health, discussed the demands of the Delhi Provincial Municipal Workers' Sangh with the President and the Vice-President of the New Delhi Municipal Committee at three meetings on the 31st July, 2nd August and 12th August last. He also met the representatives of the Sangh on the 31st July and two days thereafter. Excepting certain demands of general nature, the other demands of the workers which came within the purview of the Committee, have been substantially met. The Presi-

dent, N.D.M.C., has also decided that the period of absence during the strike will be regularised as casual leave or earned leave as the case may be. Accordingly, no worker will be put to any loss on account of his participation in the strike or in the hunger strike. It is earnestly hoped that the relations between the Committee and the workers will hereafter be perfectly cordial.

The decisions of the New Delhi Municipal Committee on the various demands of the workers have been summarised, in the annexed statement. I am placing a copy of this statement which has already been published in the local newspapers on the Table of the House. [See Appendix III, annexure No. 77.]

**Shri T. B. Vittal Rao (Khammam):** What about the judicial enquiry that was promised?

**Pandit G. B. Pant:** The enquiry, I hope, will be held soon.

**Shri Yajnik (Ahmedabad):** Has any compensation been paid to the relatives of the person shot dead and the relatives of those who have been wounded in the firing?

**Mr. Speaker:** It is not usual to allow any question on a statement. The hon Members may look into the statement and if they want some more information, they may table a question and I will allow it. Did Raja Mahendra Pratap want to say anything?

**Raja Mahendra Pratap (Mathura):** I wanted to ask about the taking away of land from the peasants.

**Mr. Speaker:** The hon. Member cannot go into a discussion.

**Raja Mahendra Pratap:** Does the Minister know the seriousness of the question? May I know whether it is a fact that ex-soldiers' land has been taken away and the homes of the relations of soldiers who are on active duty have been taken by the Government?

**Pandit G. B. Pant:** I have forwarded, the hon. Member's letter to the Chief Commissioner, Delhi.

*Refusal of the conciliation officer Cochin to interfere in disputes raised by the Cochin Port Employees Union*

**Shri Narayanankutty Menon (Mukandapuram):** I beg to move:

"That the demand under the head 'Ministry of Labour and Employment' be reduced by Rs. 100."

*Discrimination shown in recognition of Trade Unions*

**Shri Narayanankutty Menon:** I beg to move:

"That the demand under the head 'Ministry of Labour and Employment' be reduced by Rs. 100."

*Failure to include the representatives of the A.I.T.U.C. in the Wage Board appointed for the Textile industry*

**Shri Narayanankutty Menon:** I beg to move:

"That the demand under the head 'Ministry of Labour and Employment' be reduced by Rs. 100."

*Failure of the Ministry to function conciliation machinery effectively in Defence Industry*

**Shri S. M. Banerjee (Kanpur):** I beg to move:

"That the demand under the head 'Ministry of Labour and employment' be reduced by Rs. 100."

*Introduction of piece work system in Dock-Yards*

**Shri S. M. Banerjee:** I beg to move:

"That the demand under the head 'Ministry of Labour and Employment' be reduced by Rs. 100."

*Proper functioning of the Employment Exchanges*

**Shri S. M. Banerjee:** I beg to move:

"That the demand under the head 'Ministry of Labour and Employment' be reduced by Rs. 100."

DEMANDS FOR GRANTS—*contd.*

MINISTRY OF LABOUR AND EMPLOYMENT—*contd.*

**Mr. Speaker:** The House will now resume further discussion on the Demands for Grants relating to the Ministry of Labour and Employment. Out of 6 hours allotted for these Demands 32 minutes have already been availed of and 5 hours and 28 minutes now remain.

The list of selected cut motions relating to these Demands has already been circulated to Members on the 21st August 1957. I shall ask the Members to move them subject to their being otherwise admissible.

The numbers of these cut motions are as follows:

Demand No.	No. of cut motions
70	312, 313, 1169, 1172, 1173, 1522, 1523, 1524, 1525, 1526, 1527, 1528, 1529, 1530, 1531, 1532, 1533, 1602, 1603, 1604, 1605, 1606, 1607.
VI	316, 317
72	318, 1174

*Delay to amend the Payment of Wages Act*

**Shri T. B. Vital Rao (Khammam):** I beg to move:

"That the demand under the head 'Ministry of Labour and Employment' be reduced by Rs. 100."

*Delay to amend the Workmen's Compensation Act*

**Shri T. B. Vittal Rao:** I beg to move:

"That the demand under the head 'Ministry of Labour and Employment' be reduced by Rs. 100."